

SECTION IIA
IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION

CRIMINAL APPEAL NO. 628 OF 2009

VIJAY KISHORE PRASAD SINGH & ANR. ...APPELLANTS

VERSUS

STATE OF BIHAR & ANR. ...RESPONDENTS

OFFICE REPORT

The matter above-mentioned was listed before the Hon'ble Court on 30th March, 2009, when the Court was pleased to pass the following order:-

**"Leave granted.
Let the hearing of the appeal be expedited."**

It is submitted that the Service of Notice of Lodgment of Peition of Appeal is complete. M/s. Gopal Singh and Navin Prakash, Advocates have entered appearance on behalf of both the Respondents. Original Records of the High Court as well as the Trial Court have been received in the matter and the same are available in Court room for reference.

It is further submitted that for non filing of additional documents, the matter above-mentioned was listed before the Registrar Court on 10th April, 2012 when the following order was passed:-

"The learned Advocate, Mr. Vivek Vibhushan, appearing on behalf of Mr. Ranjan Kumar, Advocate-on-record for the appellant confirms that they do not to file additional documents.

No request for filing additional documents by the respondent.

Registry to process the matter for final hearing."

It is finally submitted that Mr. Ranjan Kumar, Advocate has filed statement of case instead of additional documents on behalf of the appellants and the same is included in the paper books.

The matter above-mentioned is listed before the Hon'ble Court with this Office Report.

DATED this the 9th Day of February, 2015.

ASSISTANT REGISTRAR

Copy to:

1. Mr. Ranjan Kumar, Advocate
2. Mr. Navin Prakash, Advocate
3. Mr. Gopal Singh, Advocate

ASSISTANT REGISTRAR

